# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

# Minutes of NC-V meeting due for 27.12.2012 but actually held on 03.01.2013

The meeting No.38/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 27.12.2012 but actually held on 03.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.35/AM-13, dated 06.12.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 06.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.38/AM-13 dated 27.12.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 38/84-ALC3/2012 MEETING DATE : 27.12.2012

	3		Status: Approved
HQ File :01/84/050/00268/AM10/		Lic.No/Date:3110040806 24.11.2009	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report of technical team and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Paralink – Ultra and strong	3,20,000	High Tenacity Polyester	1,81,280 Kgs.
	re-inforcement fabric made of	Kgs.	Filament Yarn	
	Polyester Filament yarn,		Linear Low Density Polyethy -	1,31,184 Kgs.
	LLDPE, Masterminds &		LLDPE	_
	Kevlar		Masterminds	1,31,184 Kgs.
			Kevlar/Synthetic fibre of high	164.800 Kgs.
			tensile strength of aramid for	
			industrial grade	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/35/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:38/84-ALC3/2012 27.12.2012	Status: Rejected			
HQ File :01/84/050/00300/AM13/		Lic.No/Date:0810114745 31.08.2012	Reject			
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Norms Committee meeting held on 06.12.2012, the applicant firm was asked to furnish the information/details in respect of content in Kg. term of nylon tow (flock fabric in the export product). The applicant firm has not supplied the required information/details.						
In view of above, the Committee was u	inable to finalise the norms and constrain	ned to reject the case				

Case No.:31/35/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:38/84-ALC3/2012	Status:
		27.12.2012	Approved

RLA may take suitable consequential action accordingly.

HQ File :01/84/050/00325/AM13/	RLA File :05/23/040/00304/AM13/	Lic.No/Date:0510338084 01.11.2012	
--------------------------------	---------------------------------	--------------------------------------	--

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/105/2012-13/Hos., dated 26.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies' Blouse made of 54%	1700 Nos.	54% Cotton 46% Nylon lace	350 Kgs.
	Cotton 46% Nylon lace dyed net		dyed net knitted fabric,	
	knitted fabric, GSM-125+/-10%,		GSM-125+/-10%	
	Style:304621			
<b>1</b> 2.	Ladies' Blouse made of 92%	3555 Nos.	92% Nylon 8% Spandex	726 Kgs.
	Nylon 8% Spandex lace dyed net		lace dyed net knitted fabric,	
	knitted fabric, GSM-85+/-10%,		GSM-85+/-10%	
	Style:Emilia/JSW-0487			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	07.10.0010	Status: Approved
HQ File :01/84/050/00321/AM13/		Lic.No/Date:0510338873 09.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/106/2012-13/Hos., dated 27.12.2012 as detailed below:-

Export S.No. **Export Product** Import item Quantity

			Quantity		allowed	
	1.	Ladies' Top made of 100% Linen	693 Nos.	100% Linen woven bleached	2.55	Sq.
		woven bleached fabric, GSM-		fabric, GSM-126+/-10%	meter	per
4		126+/-10%,			piece	
		Style:430419/430420/430477				
	2.	Ladies' Top made of 100% Linen	2422 Nos.	100% Linen woven yarn	1.88	Sq.
		woven yarn dyed fabric, GSM-		dyed fabric, GSM-135+/-	meter	per
		135+/-10%,		10%	piece.	
		Style:430419/430420/430477				
	3.	Ladies' Top made of 100% Linen	610 Nos.	100% Linen woven bleached	2.14	Sq.
		woven bleached fabric, GSM-		fabric, GSM-126+/-10%	meter	per
		126+/-10% with indigenous lining,			piece	
		Style:431153				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	-	07.10.0010	Status: Approved
HQ File :01/84/050/00342/AM13/		Lic.No/Date:0410141064 16.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/104/2012-13/Hos., dated 27.12.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Cargo Shorts made of	4300 Nos.	100% Cotton solid dobby	2.32 Sq.
	100% Cotton solid dobby woven		woven fabric, GSM-180+/-	meter per

	fabric, GSM-180+/-10%, Style:1047		10%	piece
2.	Men's Cargo Shorts made of 100% Cotton Canvas woven fabric, GSM-254+/-10%, Style:1047	3960 Nos.	100% Cotton Canvas woven fabric, GSM-254+/- 10%	2.32 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/38/84-ALC3/2012		Meet No/Date:38/84-ALC3/2012 27.12.2012	Status: Deferred
6	HQ File :01/84/050/00355/AM13/	RLA File :30/24/040/00048/AM13/	1	Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee decided to await the same and defer the case for re-listing on 31.01.2013. It was also decided that earlier decisions in similar cases may also be linked up.

## **MANUAL AGENDA CASES**

**(7)** 

١.		
	Case No.641	M/s Gaurav International, Gurgaon
	NC 38/AM-13, dt. 27.12.2012	File No.01/84/50/373/AM-13/DES-V
	Ratification of input output norms in respect of Advance Authorization No.0510334886 dated	
	14.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(8)

Case No.642	M/s Gaurav International, Gurgaon	
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/517/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510337069 dated		
11.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
Γ	1.	Girls Shirt made of 100% Cotton	15,074	100% Cotton bleached	20,682 Sq.
		bleached woven fabric, GSM-	Nos.	woven fabric, GSM-71+/-	meter
L		71+/-10%, Style:426947/370669		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.643	M/s Comet Exports, Kochi
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/516/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.1010051471 dated 09.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	PVC Tufted Coir Mats	50,000 Sq.	PVC Tufted Coir Mats in	51,500 Sq.
		meter	rolls	meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.644	M/s Vrijesh Natural Fibre & Fabrics (India) Pvt. Ltd., Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/512/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0310712751 dated 15.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the content of inputs required to be imported in each export product Kg. in term for working out the wastage as requested and its reasonableness in support of their proposal.

In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

(11)

Case No.645	M/s Ultra Non-woven, Mumbai	
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/515/AM-13/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No. 0310714873 dated		
12.11.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

#### below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	PP Spunbonded non-woven fabric	50.000 M.T.	PP Granules	52.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

# (12)

Case No.646	M/s Surgeine Healthcare India Pvt. Ltd., New Delhi	
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/511/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510337525 dated		
19.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart and sketch of any of the export product in support of their proposal.

In view of above, the Committee was unable to compute the requirement of inputs asked for. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

## (13)

Case No.647	M/s Reliance Industries Ltd., Mumbai	
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/513/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310716369 dated		
05.12.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

## (14)

Case No.648	M/s Reliance Industries Ltd., Mumbai
-------------	--------------------------------------

NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310715371 dated	
21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(15)

Case No.649	M/s Nirvan Silk Mills Pvt. Ltd., Mumbai
NC 38/AM-13, dt. 27.12.2012	File No.01/84/162/205/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0310686751 dated	
19.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case and allowed 8% wastage from yarn to dyed & printed fabric and 7% wastage from yarn to dyed fabric. Quantity has been allowed in K.G. term.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

\*\*\*\*\*